

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 170 OF 2019 &
IA NO.709 OF 2019**

Dated : 31st July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Indian Railways, Government of India ...Appellant(s)

Versus

Jaipur Vidyut Vitaran Nigam Limited & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Pulkit Agrwal

Counsel for the Respondent(s) : Mr. Bipin Gupta for R-1

Mr. C. K. Rai
Mr. Sachin Dubey
Ms. Esha Mehrotra for R-2

ORDER

Learned counsel for the respondents may file objections/reply within four weeks i.e., on or before 29.08.2019 with advance copy to the other side, failing which it shall be taken as nil. If objections are filed, rejoinder to the same may be filed on or before 13.09.2019 with advance copy to the other side.

List the matter on **01.10.2019**. Interim order, if any, shall continue till next date of hearing.

(S.D. Dubey)
Technical Member
ts/mkj

(Justice Manjula Chellur)
Chairperson